

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76282 of 2019

(Arising out of Order-in-Appeal No. 04/KOL-I/2019 dated 11.01.2019 passed by Commissioner of CGST & Central Excise, (Appeal-I), Kolkata.

M/s Currency Cables Pvt. Ltd,
(1, Transport Depot Road, Kolkata-700088)

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Kolkata South.
(GST Bhawan, 8th Floor, 180, Shantipally, Rajdanga Main Road, Kolkata-700107)

..
APPEARANCE :

...Respondent

None, for the Appellant
Shri S. K. Jha, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

FINAL ORDER No.75832./2026

DATE OF HEARING : 01.07.2026
DATE OF DECISION : 01.07.2026

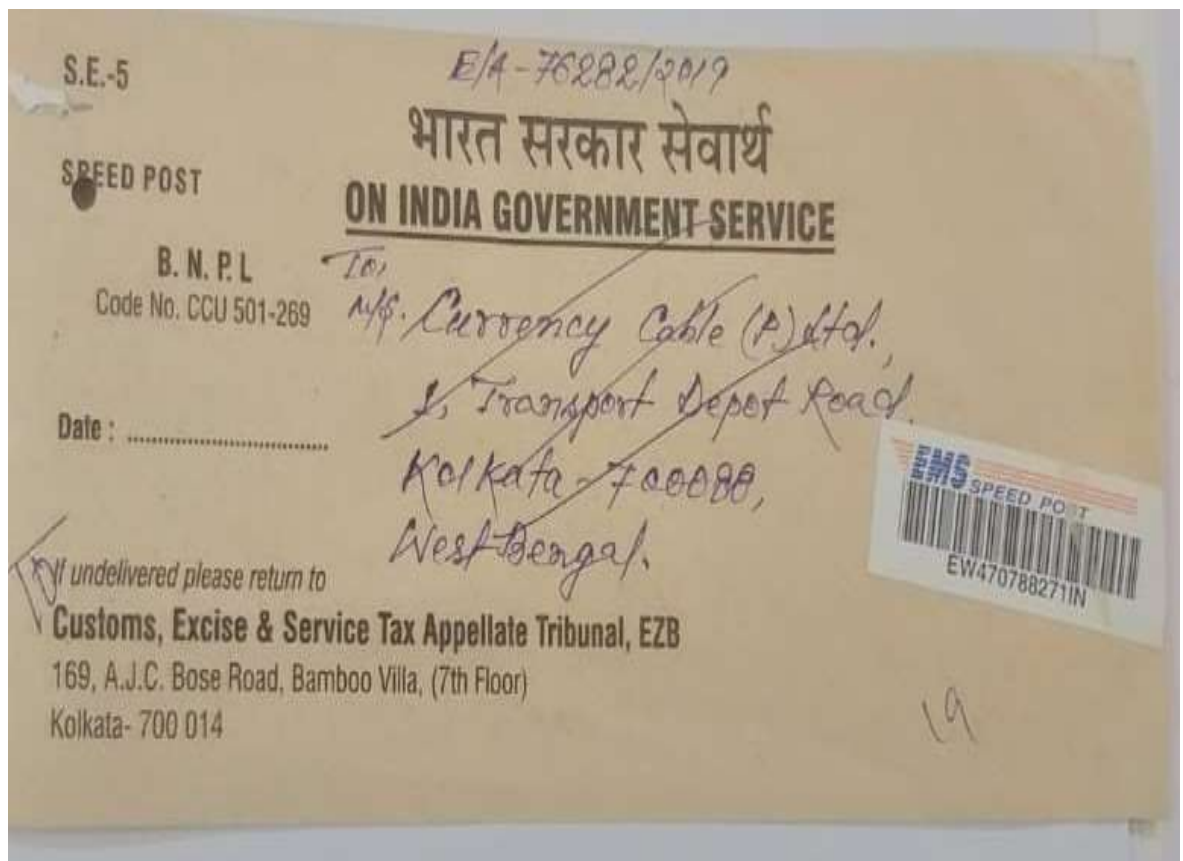
PER R. Muralidhar :

No one has appeared on behalf of the appellant. On going through the appeal records, it is found that on multiple occasions the appellant has failed to appear for the hearings granted. The appeal has been filed in the year 2019. The details of adjournments are as under:-

**Adjournments on: 24.04.2023, 14.06.2023, 06.07.2023,
11.08.2023, 20.11.2025, 03.02.2026**

2. I also find that in case of one hearing notice, the same has been returned by the postal authorities with the note "*addressee left without instructions, hence RTS*" on 29.12.2025. copy extracted below:

Excise Appeal No. 76282 of 2019



Excise Appeal No. 76282 of 2019

3. Viewing the factual details along with the fact that the appellant has already left the premises and is not receiving the hearing notices, I find that this is a fit case to be dismissed on account of non-prosecution. Accordingly, I do so. The appeal stands dismissed.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Tushar Kr.